

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF DRINKING WATER & SANITATION

LOK SABHA
UNSTARRED QUESTION NO. – 630
ANSWERED ON 25/07/2024

DRINKING WATER CONTRACT

630. SHRI HIBI EDEN:

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether the Ministry has awarded drinking water contract to Suez Projects Private Limited in the city of Kochi, Kerala and if so, the details thereof;
- (b) the details of the parameters on the basis of which the contract has been given to Suez Projects Private Limited;
- (c) whether the contract given to Suez Projects Private Limited was through a tendering process; and
- (d) if so, whether the tender submitted by Suez Projects Private Limited was of the lowest amount amongst the tenders submitted for Kochi drinking water project?

ANSWER

MINISTER OF STATE FOR JAL SHAKTI

(SHRI V. SOMANNA)

(a) Water being a State subject, responsibility for management of water lies with the respective State/UT.

As informed by Ministry of Housing and Urban Affairs, several steps have been taken towards sustainable management of water in urban areas through issuance of various guidelines and implementation of Atal Mission for Rejuvenation and Urban Transformation (AMRUT) & AMRUT 2.0. Further, as reported by State of Kerala to Ministry of Housing and Urban Affairs, no drinking water project has been awarded to Suez Projects Private Limited in the city of Kochi, Kerala.

(b) to (d) Does not arise.
